

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Civil)...CC 4996/2001

(From the judgement and order dated 22/03/2001 in CWP 12427/00  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SHEELA DEVI

Petitioner (s)

VERSUS

STATE OF HARYANA & ORS.  
( With Appln(s). for c/delay in filing SLP )

Respondent (s)

Date : 31/07/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.P. BHARUCHA  
HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s) Mr. Ch.Shamsuddin Khan, Adv.  
Mr. Debasis Misra,Adv.

For Respondent (s)

UPON being mentioned by the counsel the Court made the following  
O R D E R

....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

List on the scheduled date.

We decline to make any interim order in this matter for the  
reason that the impugned order was passed on 22nd March, 2001 and the  
matter was registered on 27th July, 2001. A petitioner who requires  
four months to come to this Court is not entitled to any ad interim  
relief.

.SP1

(N. Annapurna)  
Court Master

(Shelly Sengupta)  
Court Master